## GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:872 ANSWERED ON:10.12.2013 TRIBAL INTERESTS IGNORED IN COAL BLOCK ALLOCATION Ponnam Shri Prabhakar

## Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that tribal interests were ignored by violating various laws related to tribal welfare while allotting coal blocks in the country;
- (b) if so, the details thereof and the cases in which such violations took place, State-wise; and
- (c) the steps being taken by the Government against the companies/individuals accountable for such violation to correct the situation and to protect the interests of tribals in such areas?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) to (c) Captive coal blocks are allocated to eligible public/private companies registered under the Indian Companies Act, 1956 in pursuance of Section 3 of the Coal Mines (Nationalisation) Act, 1973. After the allocation, allocatee company is required to seek various statutory clearances/approvals such as environment clearance, forest clearance including clearances under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.